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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Contempt Application No. 1 /425/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 425 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	KIRAN SHAH	C.A	Applicant	Kiran Shah
2.	BHARAT RAO	Advocate	" "	Patel

S. MOIZ

ADVOCATE RESPONDENTS
(FOR CLIENT)

[Signature]

ORDER

Learned Advocate Mr. B T Rao with Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique present for Respondents in IA 250/2017.

Heard both sides.

List the matter on 18.12.2017.

[Signature]

**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.